

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI, the 19th March, 1977.

NOTIFICATION
INCOME-TAX

NO.1679 (F.NO.203/121/75-ITA.II): It is hereby notified for general information that the institution mentioned below has been approved by the Central Board of Direct Taxes for the purposes of clause (a) of sub-section (2) of section 35D of the Income-tax Act, 1961.

INSTITUTION

M/s. Krell (India) Private Ltd., Bombay.

The approval takes effect from 17th September, 1975.

SI/-
(J.P. SHARMA)
SECRETARY, CENTRAL BOARD OF DIRECT TAXES

Copy forwarded to:-

1. All Commissioners of Income-tax. (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication and Public Relations, New Delhi.
3. Directorate of OGM Services (Income-tax), 1st Floor, Aivan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. Bureau of Public Enterprises with reference to their U.O. Note No. 298/Adv(2)/77 dated 28th February, 1977.
5. The Director, Krell (India) Pvt. Ltd., Cornithian D-5, 1st Floor, 17, Arthur Bunder Road, Colaba, Bombay with reference to his letter No. 50/E-1/TAX/75/26 dated 4th September, 1975.
6. Comptroller & Auditor General of India. (5 copies).
7. Bulletin Section of D.I. (R.S.F), NEW Delhi. (5 copies).

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AUTHORIZED FOR ISSUE


(R.V. RAMANAM)

ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (R&AP).

No. CC/I.T.A.II/1649/434/RSP/77

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